PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2025

				Disposal d	uring the q	uarter year		Total	Numb	er of cases in Reserved	n which Jud & pending	gments	13
Description of cases	Cases pending at the beginnin g of the quarter year	Institut ion during the quarter year	At Prelimi nary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitu tion bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	Cases pending at the end of the quarter year
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits							1.5						
b) Admiralty suits													
2. Testamentary and intestate suits	01										(1 <u>44</u>)	-	01
3. Insolvency Cases									-				
4. Liquidation Cases						i							
5. Chartered Accountant Act, 1949										6			
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a)Service matter	11	10	-	01				01					20
b) Land Reforms				0									
c) Labour Laws													
d) Others	64	25		15	03	-		18					71



					1	1	 I	T	 /3/
8 a) Banking Regulation Act, 1949									I
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949							N.		(F)
9. Company petition & Application									
a) Petitions									
b) Application in Petitions		- 1							
c) Applications in liquidation proceedings									
d) Application in company appeals									
e) Matter transferred U/S 455(3) of the Companies Act									
10. Income Tax References and applications									
11. Sales Tax References and application									
12. Other Direct and indirect Tax References and applications									
a) Gift Tax Wealth Tax and Estate Duty References and Applications									
b) Other tax Revision Cases									
c) Other Tax Reference and Applications									
13. Petitions Under Indian Arbitration Act	06	02	 02	04		 06	 		 02
14. Matrimonial Cases and Reference						160			
a)Matrimonial Suits/Cases			 			 	 		
b)Matrimonial References									
c)Petitions Under Section 24 of the Hindu Marriage Act									
15. Land Acquisition Reference									
16. Election Petitions and Applications									
a) Election Petitions									
b)Applications in Election Cases									4
17.Insurance Act, Reference & Applications									

			 			 	 			ical
18. Motions										I
a) Motion for sanction of prosecution										014
b) Motion for setting aside fraudulent transfers		-			i i					
c) Motion for annulment of adjudication orders										
d) Motion for setting aside Insolvency cases										
e) Notice of Motion for stay order										
19. Other Petitions and Applications								_		
a) Probate Civil Petitions										
b) Petitions under the Guardians & Wards Act			8.	F					,	
c) Contempt of Court (Civil) Petitions	02	03	 02			 02	 			03
d) Cross objections		01	 			 	 	(==)		01
e) Transfer Petition (Civil)	<u></u>	02	 01			 01	 	()		01
f) Applications for leave to sue as indigent person										
g) Execution application on the original side										
h) Special Cases under Order XXXVI of Civil Procedure Code 1908										
i) Applications under Court Fees Act, Regarding valuation of Estate									4	

						in the second se				
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)										SHC.
k) Petitions Application for										13
i) Injunction in Original Proceedings										
ii) Appointment of Receivers in Original Proceeding									· ·	
l.)Civil Miscellaneous Case		7. 1.	 			8 77 1		 	 	
20. TOTAL	84	43	 21	07			28	 	 	99
ORIGINAL SIDE (CRIMINAL)						15				
21. High Court Sessions										
22. Writ Petitions										
a) Relating to Investigation or Trial of Criminal cases			 					 	 	
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973										
24. Criminal Contempt, under the Contempt of Courts Act										
25. Others			140							
a) Transfer Petition (Crl.)	-		 		_			 	 _	
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	04	02	 03				03	 	 	03
26. TOTAL	04	02	 03				03	 	 	03

APPELLATE SIDE (CIVIL)												S.
27. Writ Appeals												1
a) Service matters	02	01	 	01			01		-			02
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	02	-	 	01			01			-		01
28. Letters patent Appeals		=										
29. First Appeals from												
a) Original Side												
b) Judgments	21	07	 04	03	-	12	07		22			21*
c) Orders	05		 02				02					03
30. Second Appeals from Judgment	09	01	 					**		-		10
31. Miscellaneous First Appeals from												
a) Original Side												
b)Judgment												
c) Orders												
32. Miscellaneous Second Appeals from												
a)Judgment												
b) Orders	01		 		-							01
33. Revision Petitions	04		 01				01					03
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a)City Civil Court Appeals												
b) Review of Judgments			 								-	
c) Compensation, Claims and Special Appeals	14	12	 07	-			07					19
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal											CA C	
37. TOTAL	58	21	 14	05			19					60

GRAND TOTAL(20+26+37+43)	208	91		42	34	 	76	 		-	223
43. TOTAL	62	25		04	22	 	26	 			61
c) Review Petition (FAM CT)		-				 		 			
b)Bail including Anticipatory Bail						 		 		1 	
42. Others a) Fresh Bail Applications pending Investigation of trial				5							*
41. Criminal L P	07	04		01	07	 	08	 		-	03
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions			1						_		
39.Criminal Revisions	05	02		01		 	01	 			06
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	01				 		 			02
b) By Government from Judgment of Acquittal	08	04			02	 	02	 			10
a) By persons convicted	41	14		02	13	 	15	 		-	40
38. Criminal Appeals											3
APPELLATE SIDE (CRIMINAL)											F.

PROFORMA-III

CLASSIFICATION OF CASES PENDING AT THE END OF HALF YEAR ENDING ON 30/06/2025 IN TERMS OF DATE OF INSTITUTION

						PEND	ING FOR					10th
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits	01											01
3.Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949							14					Y.
6. Special Jurisdiction Cases												
7. WRIT PETITIONS				,							T.	
a)Service matter	11	02	04		03							20
b) Land Reforms												
c) Labour Laws												
d) Others	32	18	11	04	03						03	71

PREPARED BY:

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8 a) Banking Regulation Act, 1949							O
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949				-1			15/
9. Company Petition & Application							
a) Petitions							
b) Application in Petitions		*					
c) Applications in liquidation proceedings							
10. Income tax Reference & Applications							
11. Sales Tax References and application			(4)				
12. Other Direct and Indirect Tax References and Applications							
a) Gift Tax Wealth Tax and Estate Duty References and Applications							
b) Other tax Revision Cases							
c) Other Tax Reference and Applications							
13. Petitions Under Indian Arbitration Act	02	 	 		 	 	 02
14. Matrimonial Cases and References							
a)Matrimonial Suits/Cases		 	 		 	 	
b)Matrimonial References							
c) Petitions Under Section 24 of the Hindu Marriage Act							
15. Land Acquisition Reference							
16. Election Petitions and Applications							
a) Election Petitions					K-1		
b)Applications in Election Cases							

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17.Insurance Act, Reference & Applications				_					E
18. Motions									2
a) Motion for sanction of prosecution									
b) Motion for setting aside fraudulent transfers									
c) Motion for annulment of adjudication orders									
d) Motion for setting aside Insolvency cases									
e) Notice of Motion for stay order									41
19. Other Petitions and Applications									
a) Probate Civil Petitions									
b) Petitions under the Guardians & Wards Act									
c) Contempt of Court (Civil) Petitions	03	 	 		 				03
d) Cross Objections	01	 	 		 	-	-		01
e) Transfer Petition (Civil)	01	 - 4	 		 				01
f) Applications for leave to sue as indigent person								7	
g) Execution application on the original side									
h) Special Cases under order XXXVI of civil procedure code 1908									
i) Applications under Court Fees Act, Regarding valuation of Estate									

								·	200	100
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)										HO H
k) Petitions Application for										12/
i) Injunction in Original Proceedings	N					- 1				
ii) Appointment of Receivers in Original Proceeding										
l.) Civil Miscellaneous Case										
20. TOTAL	51	20	15	04	6		 		 03	99
ORIGINAL SIDE (CRIMINAL)										
21. High Court Sessions					1			1		
22. Writ Petitions										
a) Relating to Investigation or Trial of Criminal cases										
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973		-								
24. Criminal Contempt, under the Contempt of Courts Act										
25. Others										
a) Transfer Petition (Crl.)										
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	02	01					 		 	03
26. TOTAL	02	01					 			03

27. Writ Appeals												10
a) Service matters	01		01							**		02
b) Land reforms including land ceiling												
c) Labour laws												
d) Other				01								01
28. Letters patent Appeals												
29. First Appeals						, , , , , , , , , , , , , , , , , , , ,						
a) From Original Side												
b) From Judgments	09	04	02		01	03	02	-				21*
c) From Orders	01	02	-	-								05
30. Second Appeals from Judgment	04	03		01	02						7 <u>-11</u>	10
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders		01	*	-	-			-				01
33.Revision Petitions	03		-						-			03
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution				€'								
36. Other Appeals												
a)City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	17	01				01			**			19
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals						14						
f) Special Tribunal Appeal												
37. TOTAL	35	11	03	02	03	04	02					60

APPELLATE SIDE (CRIMINAL)											151
38. Criminal Appeals											i
a) By persons convicted	22	16	02						 		40
b) By Government from Judgment of Acquittal	09	01							 		10
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01		01						 		02
39.Criminal Revisions	04	01						01	 		06
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions										84.5	
41. Criminal L P	03					-			 		03
42. Others											
a) Fresh Bail Applications pending Investigation of trial											
b) Bail including Anticipatory Bail											_
c) Review Petition (FAM CT)											
43. TOTAL	39	18	03					01	 		61
GRAND TOTAL (20+26+37+43)	127	50	21	06	09	04	02	01	 	03	223



PROFORMA-V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2025

		ACTUAL STRENGTH (OF JUDGES		
Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of Judge days
			- "		-
03	03		03	87	87

1. 01.01.2025 to 15.02.2025 - Winter Vacation.

2. 15.04.2025 - Declared holiday vide Notification No. 03/HCS dated: 04.04.2025.